

(b) CSC e-Governance Services India Limited–SPV (Special Purpose Vehicle) has tied up with Snapdeal, Flifkart and Infibeam—the major e-Commerce companies for enabling delivery of e-commerce services through CSCs.

Privacy and security of data under Aadhaar

395. SHRI DEREK O'BRIEN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the measures undertaken by Government to ensure the privacy and security of data collected under the Aadhaar programme;

(b) the details of regulatory measures implemented to ensure that the data collected under Aadhaar is not misused; and

(c) whether Government plans to introduce legislation to give Aadhaar a legal basis and introduce legal privacy and security requirements, if so, the details thereof?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) The architecture of Aadhaar ecosystem has been designed to ensure data security, privacy, non-duplication, data integrity and other related management aspects of data in Aadhaar database. Government is fully alive to the need to maintain highest level of data security and integrity and is constantly upgrading the technology and infrastructure. For this purpose, a well-designed and robust data security system is in place. Security is an integral part of the system from the initial design to the final stage and security audits are conducted periodically. Security of data is monitored at all the times *i.e.* at rest, in transit and in storage. Security and privacy of personal data are fully ensured, without sacrificing the utility of the project. Recently, UIDAI has been declared ISO 27001:2013 certified by STQC with respect to Information Security which has added another layer of IT security assurance. In pursuance of sub-section (1) of Section 70 of the IT Act 2000, UIDAI data has also been declared as protected system by National Critical Information Infrastructure Protection Centre. Additionally, various policies and procedures have been defined clearly which are reviewed and updated continually thereby appropriately controlling and monitoring any movement of people, material and data in and out of UIDAI premises, particularly the data centres. Further strengthening of security and privacy of data is an ongoing process, and all possible steps are being taken to make the data safe and protected.

(c) Yes, Sir. The National Identification Authority of India Bill (NIDAI Bill), 2010 was introduced in the Rajya Sabha on 3rd December, 2010. A Notice for introduction of the Official Amendments was moved in the Rajya Sabha on 28-11-2013, subsequent to the report of the Standing Committee on Finance. The Bill is presently pending for consideration of Rajya Sabha.